

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 1503 of 2020**

Arpit Khatri Petitioner

Versus

Indian Institute of Technology (Indian School of Mines), Dhanbad
represented through its Director & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner	: Mr. Saurabh Shekhar, Advocate
For the Respondents	: Mr. Amit Kumar Sinha, AC to Mr. A.K. Mehta, Advocate

03/24.06.2020 The present writ petition is taken up today through Video conferencing.

Mr. Amit Kumar Sinha, AC to Mr. A.K. Mehta, the learned counsel for the respondents, prays for and is allowed time till 08.07.2020 to file counter affidavit.

Put up this case under the same heading on 09.07.2020.

The pendency of the writ petition shall not come in the way of the respondents to allow the petitioner to attend the summer semester 2019-20 classes for the course "Analog Electronics [EEEC13114]".

(Rajesh Shankar, J.)

Manish